

GOVERNMENT OF INDIA  
MINISTRY OF JAL SHAKTI

DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION

**LOK SABHA**

**UNSTARRED QUESTION NO. 753**

ANSWERED ON 07.12.2023

**SHARING OF KRISHNA RIVER WATER**

753. SHRI Y.S. AVINASH REDDY

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the attention of the Government is drawn to the recent meeting of the Officials of the Krishna Water Dispute Tribunal (KWDT) on the distribution of Krishna Water between Andhra Pradesh and Telangana;
- (b) if so, the details thereof;
- (c) whether it is true that the period of tribunal is being extended for some more time due to logjam on the sharing of the Krishna river water;
- (d) if so, the details thereof; and
- (e) the steps being taken by the Government to settle the matter between the States once for all?

**ANSWER**

**THE MINISTER OF STATE FOR JAL SHAKTI**

(SHRI BISHWESWAR TUDU)

**(a) & (b)** As per Terms of Reference (ToR) specified in Section 89 of Andhra Pradesh Re-organisation Act, 2014, the allocation of Krishna River Water among the States of Telangana and Andhra Pradesh has been referred to Krishna Water Disputes Tribunal-II (KWDT-II) by the Central Government. The Krishna Water Disputes Tribunal-II does not hold any meeting regarding distribution of Krishna water between States of Telangana and Andhra Pradesh. Hence no such meeting of officials took place in the Tribunal.

**(c) to (e)** In view of the fact that the adjudication by KWDT-II on the terms of reference specified in section 89 of Andhra Pradesh Re-organisation Act, 2014, was still going on, the Central Government extended the tenure of the Krishna Water Disputes Tribunal-II for two years, with effect from 01.08.2014. Subsequently, on the similar grounds the tenure of the Tribunal had been extended seven times, every time by one more year. Recently, vide Notification dated 06.07.2023, the tenure of the Tribunal has been extended for a further period till 31.03.2024.

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